

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH, COURT NO. 1

SERVICE TAX APPEAL NO. 51308 OF 2017

[Arising out of Order-in-Appeal No. 158(AK) ST/JPR/2017 dated 27.04.2017
passed by the Commissioner (Appeals) Central Excise, Jaipur]

**THE PRINCIPAL COMMISSIONER, CENTRAL
GOODS AND SERVICE TAX, JAIPUR.**

Appellant

Vs.

M/s. ICFAI BUSINESS SCHOOL,
SP 6, Phase IV, Sitapura, EPIP, Jaipur, Rajasthan.

Respondent

Appearance:

Present for the Appellant : Dr Radhe Tallo, Authorised Representative

Present for the Respondent: Shri B L Narasimhan & Shri Shashvat Arya, Advocates

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

Date of Hearing /Decision: **18/05/2023**

FINAL ORDER No. 50702 /2023

JUSTICE DILIP GUPTA

A communication has been sent by the department which stating that the appeal has to be withdrawn because of monetary limits indicated in the instructions issued from time to time. The appeal is, therefore, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**